

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

252. C.P. (IB)/321(MB)2022

IN THE MATTER OF

Janaseva Sahakari Bank Limited

V/s

Shri Ramakanth Vishwanath Shengde

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Avinash R. Khanolkar (PH)

For the Respondent: None

ORDER

Notice of Motion. Registry as well as Petitioner are directed to issue notice to the Respondent/Personal Guarantor. The Petitioner shall file service affidavit along with copy of notice sent to the Respondent/Personal Guarantor, original postal receipt, track report/ acknowledgements, email etc, at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the Respondent/Personal Guarantor, postal receipt, track report/acknowledgement.

Upon service, the Respondent/Personal Guarantor are directed to file the reply before the next date of hearing, by serving an advance copy to the Counsel for the Petitioner.

The above Company Petition is filed by Janaseva Sahakari Bank Limited under Section 95(1) of IBC, 2016 against Shri. Ramakanth Vishwanath Shengde, Personal Guarantor for initiation of Insolvency Resolution Process.

After having perused the CP which is filed in terms of law and after appreciating the submissions made by Ld. Counsel, we deem it appropriate to appoint Shri Rajesh Shah having Registration No. IBBI/IPA-002/IP-N00592/2018-2019/11881 as Interim Resolution Professional in the matter.

The above referred IRP/RP is directed to examine the petition and file his reply by serving an advance copy on the Counsel opposite. Registry is directed to communicate this order to the Resolution Professional immediately. Adjourned to **13.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)